

(2025) 11 GUJ CK 1921
In the Gujarat High Court

Case No : R/Criminal Misc.Application (For Regular Bail - After Chargesheet) No. 18219 Of 2025

Rajeshbhai Laljibhai Bhil

APPELLANT

Vs

State Of Gujarat & Anr

RESPONDENT

Date of Decision : 25-11-2025

Acts Referred:

Bharatiya Nagarik Suraksha Sanhita, 2023 — Section 483

Bharatiya Nyaya Sanhita, 2023 — Section 87, 64(2)(H), 62(2)(M), 137(2)

Protection Of Children From Sexual Offences Act, 2012 — Section 4, 6

Citation : (2025) 11 GUJ CK 1921

Hon'ble Judges : Nikhil S. Kariel,J

Bench : Single Bench

Advocate : Jaydeep H Sindhi, L B Dhabi

Final Decision : Allowed

Judgement

Nikhil S. Kariel, J

1. Heard learned advocate Mr. Jaydeep Sindhi, appearing on behalf of the applicant, learned Additional Public Prosecutor Mr. L.B. Dhabi, appearing on behalf of the respondent-State and learned advocate Mr. Darshan Dave for respondent no.2.

2. Rule. Learned APP waives service of rule on behalf of the respondent-State.

3. The applicant has filed this application under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023 for enlarging the applicant on Regular Bail in connection with FIR being C.R. No. 11823009240607/2024 registered with Gurudeshwar Police Station, Narmada, for the offence punishable under Sections 137(2), 87, 64(2)(H), 64(2)(M) of BNS Act and Sections 4, 6 of POCSO Act.

4. Learned advocate Mr. Sindhi for the applicant would submit that considering the role attributed to the applicant, and nature of the allegation levelled, the applicant may be enlarged on regular bail. It is further submitted that the charge-

sheet is filed no useful purpose would be served by keeping the applicant in jail for indefinite period. It is further contended that the applicant is ready and willing to abide by the conditions that may be imposed by this Court if released on bail.

5. As against the same, learned Additional Public Prosecutor Mr. Dhabi appearing for the respondent – State has vehemently objected to the grant of regular bail. Learned APP has submitted that looking to the nature of offence and the role attributed to the present applicant as coming out from the charge-sheet, this Court may not exercise the discretion in favour of the applicant and the application may be dismissed.

6. Having regard to the fact that the applicant has prayed for grant of regular bail, learned Advocates appearing on behalf of the respective parties do not press for further reasoned order.

7. I have heard learned advocates appearing on behalf of the respective parties and perused the papers. Following aspects are considered:-

i. While the age of the present applicant, is stated to be around 34 years, and the age of the prosecutrix is around 17 years yet, it would also appear that the prosecutrix and the applicant, had physical relations for quite a long time, upon a love affair and whereas they had eloped together and had stayed together for approximately around 6 months when the prosecutrix had given birth to a girl child;

ii. While the age of the applicant, cannot be ignored yet, at the same time the fact of the parties having an affair, could not be ignored at this stage;

iii. The fact of the parties having lived together for quite a long time also could not be ignored.

iv. The fact of a child having been born out of the relationship could not be overlooked;

This Court has taken into consideration the law laid down by the Hon'ble Apex Court in the case of Sanjay Chandra v. Central Bureau of Investigation reported in [2012] 1 SCC 40.

8. In the facts and circumstances of the case and considering the nature of the allegations made against in the First Information Report, without discussing the evidence in detail, prima facie, this Court is of the opinion that this is a fit case to exercise the discretion and enlarge the applicant on regular bail.

9. Hence, the present application is allowed. The applicant is ordered to be released on bail in connection with F.I.R. registered as C.R. No. 11823009240607/2024 registered with Gurudeshwar Police Station, Narmada, on executing a bond of Rs.10,000/- (Rupees Ten Thousands only) with one surety of the like amount to the satisfaction of the trial Court and subject to the conditions that he shall;

- [a] not take undue advantage of liberty or misuse liberty;
 - [b] not act in a manner injurious to the interest of the prosecution;
 - [c] surrender passport, if any, to the lower court within a week;
 - [d] not leave the State of Gujarat without prior permission of the Sessions Court concerned;
 - [e] furnish the present address of residence to the I.O. and also to the Court at the time of execution of the bond and shall not change the residence without prior intimation to the I.O.;
 - [f] to mark presence once a month for a period of six months before the concerned police station;
 - [g] not to enter Village – Undwa, Taluka - Gurudeshwar till the trial is over;
10. The Authorities will release the applicant only if he is not required in connection with any other offence for the time being. If breach of any of the above conditions is committed, the Sessions Court concerned will be free to take appropriate action in the matter.
11. Bail bond to be executed before the lower court having jurisdiction to try the case. It will be open for the concerned Court to delete, modify and/or relax any of the above conditions in accordance with law.
12. At the stage of trial, the trial court shall not be influenced by any observations of this Court which are of preliminary nature made at this stage, only for the purpose of considering the application of the applicant for being released on regular bail.
13. The application is allowed in the aforesaid terms. Rule is made absolute to the aforesaid extent. Direct service is permitted.